

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. C.P.(IB) -934(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2024**

NAME OF THE PARTIES:- Bell Finvest(India) Limited
V/s
Naveen Luthra

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 934(MB)2022

Presence:-

Mr. Vinit J Mehta, Adv.

... for Financial Creditor

None

... for Personal Guarantor

Heard the Counsel appearing for the Financial Creditor/Petitioner. The above Company Petition is filed by Bell Finvest (India) Limited for initiation of the Insolvency Resolution Process against the Respondent, Naveen Luthra who is the personal guarantor of the Corporate Debtor.

The Financial Creditor invited attention to the copy of the deed of guarantee executed by the Respondent in favour of the Petitioner dated 15.10.2015. Learned Counsel appearing for the Financial Creditor further invited the attention of this bench to the demand notice (Form-B) thereby calling upon the Personal Guarantor to pay an outstanding amount of Rs. 3,26,95,789/- and also invited the attention of this bench to

the proof of the demand notice. The Financial Creditor also suggested the name of the Resolution Professional along with his consent letter which is annexed to the Petition.

After hearing the submissions and upon perusing the above documents, this bench appoints Mr. Udaya Narayan Mitra having IBBI Registration No. IBBI/IPA-001/IP-P00793/2017-18/11360, address; 72/1 Dawnagazi Road, Bally Howrah, 711201 and mob. No. 9433537994, as Resolution Professional to examine the Petition and filed his report within 10 days from the date of the uploading the order. List this matter on **29.10.2024** for submission of the report.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)